

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 25221/2026

[Arising out of impugned final judgment and order dated 14-11-2025 in MISCA(PMLA) No. 4/2021 14-11-2025 in MISCA(PMLA) No. 5/2021 14-11-2025 in CRLMA No. 1412/2020 14-11-2025 in CRLMA No. 1414/2020 14-11-2025 in CRLMA No. 1415/2020 14-11-2025 in CRLMA No. 1432/2020 14-11-2025 in CRLMA No. 1434/2020 14-11-2025 in CRLMA No. 1435/2020 passed by the High Court of Delhi at New Delhi]

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

POONAM MALIK

Respondent(s)

IA No. 210744/2026 - CONDONATION OF DELAY IN FILING

IA No. 210745/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

Date : 31-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGUFor Petitioner(s) : Mr. Anil Kaushik, A.S.G.
Mr. Annam Venkatesh, Adv.
Mr. S.subramaniam, Adv.
Ms. Priyanka Terdal, Adv.
Mr. Diwakar Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We are not inclined to interfere with the impugned judgment and order(s) of the High Court; hence, the special leave petitions are dismissed.
3. Pending application(s), if any, shall stand disposed of.

(PRIYANKA MALIK)
COURT MASTER (SH)(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)